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यात्रा कर सकते हैं, किन्तू इसके लिए उन्हें
प्रधानभंत्री से स्वीकृति लेगे होती हैं। भारतीय
वायुसेना के वायुसों का इस्तेमाल करना बहुत अधिक प्रतिबंधित हैं। भारतीय वायु-सेना के वायुसों में मंत्रियों द्वारा की गई यात्राओं के ब्यौर प्रकट करना लोक हिल में नहीं होगा। मौजूदा मार्गदंशी सिव्धान्तों में फिलहाल कोई परिवर्तन नहीं किया गया है।

Safety measures in the Armament Project at ARDE, Pune

2015. SHRI VIREN J. SHAH;

SHRIMATI SARALA MAHESH-WARI :

SHRI MD. SALIM : SHRI RAMACHANDRAN PIL-LAI :

Will the Minister of DEFENCE be pleated to state:

- (a) whether it is a fact that some scientists of the Armament Research and Development Establishment (ARDE), Pune, were killed and others injured in an explosion while testing an armament project at the ARDE range;
- (b) if so, what are the details in this re gard;
- (e) whether Government have conducted an inquiry into the blast;
- (d) if so, what are the details of the inquiry;
- (e) what precautionary measures have been taken or are proposed to be taken to prevent the recurrence of such incidents in future, and
- (f) what is the amount of compensation paid to the heirs of the persons killed and to those who have been injured?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) Two scientists lost their lives and three other personnel were injured while conducting experimental firing trials on 17

- Sep. 92. The injured persons were provided medical assistance at a Hospital and were discharged after necessary treatment.
 - (c) Yes, Sir.
- (d) The enquiry report has brought out that safety precautions laid down for such experimental firing had been observed and the probable cause of the accident was premature functioning of the detonator.
- (e) All safety aspects of the experimental firings of explosive related stores have been reviewed with a view to enforce stringent safety measures to avoid recurrence of such accidents.
- (f) Rs. 22000/- each have been paid to the next of kin of the deceased from the voluntary contribution and non-public funds. Employment on compassionate grounds is also being given to one family member of each deceased. This is in addition to their entitlement for group insurance, leave encashment, gratuity, G'PF, deposit linked insurance and family pension. The injured persons have been given Rs. 3000/- each from non-public fund.

Adverse effects of Sale of Defence Land

- 2016. PROF. SAURIN BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that financial crunch has made the .Defence Ministry to decide to sell a considerable portion of its land through commercial transaction;
- (b) if so, the amount of money such transactions are likely to fetch to defence fund: and
- (c) whether it is also a fact that such transactions would adversely affect defence requirements and bring disrepute to his department?

THE MINISTER OF DFENCE (SHRI SHARAD PAWAR): (a) to (c) The Ministry of Defence has a long standing policy under which lands rendered permanently surplus are disposed of at market rates following a well laid down procedure. Receipts from such sales are used for funding various Defence programmes. No firm assessment has as yet been made of the possible accrual of funds from such sale of permanently surplus lands.